

Mr. P. K. Padhi

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CAT/1/11

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK

O.A./T.A./R.A. No. 403 1996

Babaji Ch. Malik, Applicant(s)

Versus

Union of India, Respondent(s)

Sr. No.	Date	Order with Signature
1	5-6-96	<p>REGISTER</p> <p>Registrar</p> <p>Heard Shri P.K.Padhi, learned counsel for the applicant and Shri Ashok Mohanty, learned Senior Standing Counsel for the Respondents. The applicant after completion of his tenure at Jagatsinghpur Head Post Office was transferred to Jajpur Head Post Office as Supervisor. He joined there in June 1995. Even before one year is completed, he is again transferred to Bhawanipatna Head Post Office as per Annexure-1. The first contention is that this transfer is in contravention of the rules and guidelines issued by the Director-General of Posts. More important is that the applicant chronic states that he is a cardiac patient. He has been under treatment at S.C.B. Medical College Hospital, Cuttack and A.I.I.M.S., New Delhi. The C.P.M.G. himself</p> <p>g.p.o. of Rs. 50/- has been paid on 21/6</p> <p>This application may be placed before Registrar for registration please.</p> <p>FAT 21/6</p> <p>R.P.C. 21/6</p> <p>S.O.</p> <p>Registration S.</p> <p>for admission & stay</p> <p>FAT 21/6 Borth</p>

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Serial No. of Order	Date of Order	Order with Signature
		<p>sanctioned a sum of Rs.25,000/- for treatment of the applicant outside the State. Under these circumstances, he states that the transfer involving strain in shifting from one place to another has to be reconsidered and in this regard he has filed a representation before the Chief Post Master General on 31.5.199. He has annexed to this representation a report of the A.I.I.M.S. about his health condition. As the representation is pending before the Chief Post Master General, who is respondent No.1 in this application, it will be inappropriate to pass any order on the merits of the application. It is directed that the applicant's representation (Annexure-3) be disposed of by the Chief Post Master General (Respondent No.1) within a period of four weeks from the date of receipt of a copy of this order. As several health grounds are mentioned in this representation, Respondent No.1 shall afford an opportunity of personal hearing to the applicant, before disposing of the representation. Till such time as the representation is disposed of, the order at Annexure-1, so far as the applicant is concerned, transferring him from Jajpur H.O. to Bhawanipatna H.O. is stayed.</p> <p>The application is disposed of. Copy of the order be handed over to the counsel for both sides.</p> <p style="text-align: right;">Karan Singh 57696 MEMBER (ADMINISTRATIVE)</p>